

- (b) if so, the details thereof, State-wise; and
- (c) the details of the expenditure likely to be incurred thereon, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI PRADEEP JAIN): (a) No, Sir.

- (b) and (c) Does not arise.

Corruption in MGNREGA

†1358. SHRI KAPTAN SINGH SOLANKI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that large scale corruption is rampant in implementation of the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA);
- (b) if so, the details thereof;
- (c) whether Government has held anyone accountable in this regard; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI PRADEEP JAIN): (a) and (b) The Ministry receives a large number of complaints about implementation of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) in the country. Since the implementation of the Act is vested with the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all complaints received in the Ministry are forwarded to the concerned State Governments for taking appropriate action including investigation, as per law. Out of 4,227 complaints/ grievances, 60.8 percent have been disposed of after obtaining satisfactory ATRs from the State/UT Governments. Details are given in Statement (*See below*).

(c) and (d) Depending on the nature and category of complaints and time-lines indicated in the Standard Operating Procedure for dealing with complaints, the States are required to act upon the complaints and submit detailed Action Taken Report (ATR) thereof. The ATRs submitted by the states indicate details of departmental inquiry initiated and its outcome, proceedings for disqualification/termination in respect of elected officials, lodging of FIR against the delinquent

†Original notice of the question was received in Hindi.

official(s) in case *prima-facie* a criminal intent is established, recovery of amount misappropriated etc. The ATR submitted by the States/UTs are analyzed and decision taken for their final closure with the approval of competent authority in the Ministry.

Statement

Status of complaints under MGNREGA as on 31.07.2013

Sl.No.	State	Received	Disposed
1	2	3	4
1.	Andhra Pradesh	63	35
2.	Arunachal Pradesh	01	01
3.	Assam	87	48
4.	Bihar	297	150
5.	Chhattisgarh	140	111
6.	Goa	01	00
7.	Gujarat	52	43
8.	Haryana	115	76
9.	Himachal Pradesh	47	41
10.	Jammu and Kashmir	33	11
11.	Jharkhand	200	148
12.	Karnataka	50	33
13.	Kerala	19	15
14.	Lakshadweep	02	02
15.	Madhya Pradesh	707	354
16.	Meghalaya	08	05
17.	Maharashtra	43	35

1	2	3	4
18.	Manipur	32	18
19.	Mizoram	01	01
20.	Nagaland	06	06
21.	Odisha	129	82
22.	Punjab	37	20
23.	Puducherry	03	01
24.	Rajasthan	306	213
25.	Sikkim	01	01
26.	Tamil Nadu	21	13
27.	Tripura	08	03
28.	Uttar Pradesh	1729	1047
29.	Uttarakhand	44	29
30.	West Bengal	44	32
31.	Andaman and Nicobar Island	01	00
TOTAL		4227	2574

Assistance under Rajiv Gandhi Drinking Water Mission

†1359. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether financial assistance is being provided to States, including Maharashtra, under Rajiv Gandhi National Drinking Water Mission;

(b) if so, the details thereof;

(c) the details of the amounts provided to all States, including Maharashtra, under the scheme during the past three years, year-wise and State-wise; and

†Original notice of the question was received in Hindi.